

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 245 of 2011

*(Arising out of Order-in-Appeal No.171/2010 dated
31.05.2010 passed by the Commissioner of Central
Excise (Appeals-I), Bangalore.)*

**M/s. Kailash Auto Builders
Pvt. Ltd.**

Survey No.18, Balagaranahalli,
Attibele Industrial Area,
Hosur Main Road,
Neralur, Anekal Taluk,
Bangalore – 560 044.

Appellant(s)

Versus

**Commissioner of Central
Excise (Appeals)**

No.16/1, 5th Floor, SP Complex
Lalbagh Road,
Bangalore – 560 027.

Respondent(s)

Appearance:

Mr. Raghavendra, Advocate

For the Appellant

Mr. H. Jayathirtha, AR

For the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 21251 /2023

Date of Hearing: 16.11.2023

Date of Decision: 16.11.2023

Per : DR. D.M. MISRA

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said Scheme has been accepted by the

Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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